



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 11th October, 2019

SRO:-574 Whereas, on 21.12.2018, Police Station Sopore received a written docket from I/C naka checking party HC Yudveer Singh of PC Sopore to the effect that while conducting naka checking at Model town crossing one person was found roaming in suspicious condition who was coming from Dangerpora towards Bomai and on seeing Police party tried to flee from the spot. However, the said person was apprehended tactfully by Naka party and on preliminary questioning disclosed his identity as Asif Rashid Mir, S/O Ab. Rashid Mir R/O Nathipora Sopore. From his personal search one Ak-47 Magazine, 10 live rounds of Ak-47 rifle and one page of matrix sheet of banned outfit LeT outfit have been recovered from his possession; and

2. Whereas, a case FIR No. 339/2018 U/S 13 ULA(P) Act 7/25 A.Act was registered at Police Station Sopore and investigation taken up; and

3. Whereas, during the course of investigation, site plan of place of occurrence was prepared. Arms ammunition along with other incriminating material were seized and necessary seizure memo was prepared and placed on record. Statement of witnesses acquainted with facts and circumstances of case were recorded under relevant provisions of law, besides statement of material witness was also recorded u/s 164-A Cr.PC. Investigation conducted revealed that apprehended accused person is an active OGW of banned outfit LeT in the area of Police District Sopore. During further questioning accused Asif disclosed that

he is in close touch with a foreign militant Maz Bai and has provided Sim card to active militants for carrying out terrorist activities and provides logistic support by providing timely information through SMS. Accordingly disclosure memo was prepared and subsequent to his disclosure cell phone and SIM card was recovered from his home and recovery memo was prepared. Examination of the seized cell phone and SIM card substantiated criminal conspiracy of accused with the foreign militant, Maaz Bhaie. Evidence collected during investigation has prima facie disclosed the commission of offences punishable u/s 13,18 UAPA 7/25 A.Act against accused Asif Rashid Mir S/o Ab. Rashid Mir R/o Nathipora Sopore and accordingly investigation of case concluded as proved against him. It is further submitted that the accused is presently on judicial remand; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby



accords sanction for launching prosecution against the accused person namely Asif Rashid Mir S/O Ab Rashid Mir R/o Nathipora Sopore for the commission of offences punishable u/s 13,18 Unlawful Activities (Prevention) Act in case FIR No. 339/2018 of Police station Sopore.

By order of Government of Jammu and Kashmir.

Sd/-

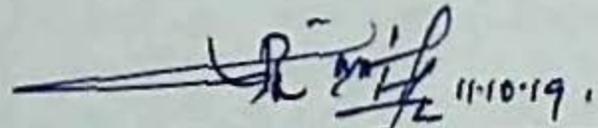
Principal Secretary to the Government
Home Department

No. Home/Pros/63/2019

Dated: 11.10.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-/S/2018/23212-14 dated 12/03/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to Government
Home Department